

— Ex. No. 27/2016

Jagwat Prasad v. Arvind Aggarwal

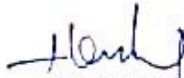
02.06.2020

Present : Sh. Padam Kumar Khanna, Ld Counsel for the DH.

Matter has been taken up for hearing through video conferencing.

Ld Counsel for the DH submits that as per the information the JD has received the notice issued by the court on the LDOH and the matter is fixed for 02:00 pm. Therefore, at the request of Ld Counsel for the DH, let this matter be taken up for hearing at 02:30 pm today. Coordinator is directed to again hold the meeting at 02:30 pm today.

Put up again at 02:30 pm.


(HEM RAJ)
ADJ-08/CENTRAL DISTT.
TIS HAZARI COURTS, DELHI

Suit No.

Devika Aggarwal v. Gyarsa Ram and others.

02.06.2020

Fresh suit received by way of assignment. It be checked and registered.

Present : Sh.Binod Aggarwal, Ld Counsel for the petitioner.

Matter has been taken up for hearing through video conferencing.

Heard. Perused.

Issue summons of the suit and notice of the application under Order 39 Rules 1 and 2 CPC to the opposite party on filing of PF/Speed Post with AD. Dasti be allowed as well.

Put up for further proceedings on 30.07.2020.

Copy of this order be uploaded on the website.

The file be put up before Ld District Judge (HQ) for further order to place the file before the concerned court, if the court resume functioning or if the court does not resume functioning then file be put up before concerned Duty Judge on 30.07.2020.



(HEM RAJ)

**ADJ-08/CENTRAL DISTT.
TIS HAZARI COURTS, DELHI**

Vinod Bala v. Mahender Pal

02.06.2020

Present : Sh. Deepak Khadaria, Ld Counsel for the plaintiff/applicant.

This application has been taken up for hearing through video conferencing.

Ld Counsel for the applicant submits that in this case the arguments were heard by the court and the final Judgment was to be pronounced, however, till date the Judgment has not been pronounced by the court. It is further submitted that on the website of the court even the NDOH is not shown after 17.03.2020.

Heard. Perused.

Due to the sudden announcement of the Lockdown and in view of the order of Hon'ble High Court to adjourn all the matters including the matters fixed for the Judgment, all the matters had already been adjourned. There seems to be some confusion in this regard. The same can be looked into when the court gets opened up. Therefore, let this application be taken up alongwith the file on 16.06.2020 when the court opens up. Accordingly this application be taken up alongwith the file on 16.06.2020. In case the court does not get open up for physical hearing then the application may be put up before the undersigned whenever, the undersigned is on duty by Video Conferencing. Ld District and Sessions Judge (HQs) may be requested for the same.

Copy of this order be uploaded on the website.

Put up on 16.06.2020 or by Video Conferencing before the undersigned as the case may be.


(HEM RAJ)
ADJ-08/CENTRAL DISTT.
TIS HAZARI COURTS, DELHI

Ex. No. 27/2016

Jagwat Prasad v. Arvind Aggarwal

02.06.2020

At 02:30 pm

Present : Sh. Padam Kumar Khanna, Ld Counsel for the DH.

Sh. Nitin Sharma, Ld Counsel for the JD.

Matter has been taken up again for hearing at 02:30 pm through video conferencing.

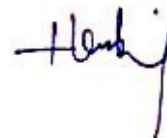
Ld Counsel for JD submits that there is no malafide intention on the part of the JD in not handing over the possession of the premises to the DH, however, due to ongoing Covid-19 situation the JD could not arrange for the labour which is required to shift the goods of heavy nature lying in the premises. He further submits that the JD has been lying ill for the last one week and doctor has also advised him for the Covid-19 test. He request for one month time and submits that the possession of the premises shall be delivered to the DH on or before 30.06.2020.

Ld Counsel for the DH submits that he has no objection if in view of the situation submitted by the Ld Counsel for the JD, sometime is given to him.

In view of the submissions of the counsel, JD is directed to deliver the possession of the premises to the DH on or before 30.06.2020. The DH shall give a letter to the JD in token of the receipt of the possession of the premises from the JD.

Put up for further proceedings on 01.07.2020.

Copy of this order be uploaded on the website.



NKS Hospital v. Sudarshan News Channel and others

02.06.2020

Present : Sh.Rishipal Singh, Ld Counsel for the plaintiff.

Matter has been taken up for hearing through video conferencing.

Ld Counsel for the plaintiff submits that after the ex parte ad interim injunction was passed in the favour of the plaintiff, plaintiff has complied with the directions of the court and the defendant has been served through email and whatsapp but defendant has not complied with the directions passed by the court contained in the order whereby the plaintiff was granted ex parte ad interim injunction. Ld Counsel seeks sometime to move an application under Order 39 Rule 2(a) CPC.

Heard. Perused.

At the request of the Ld Counsel for the plaintiff time is granted to move an appropriate application. Let this file be again taken up for hearing on 18.06.2020.

Copy of this order be uploaded on the website.

The file be put up before Ld District Judge (HQ) for further order to place the file before the concerned court, if the court resume functioning or if the court does not resume functioning then file be put up before concerned Duty Judge on 18.06.2020.



(HEM RAJ)
ADJ-08/CENTRAL DISTT.
TIS HAZARI COURTS, DELHI

Caveat Petition No.

Om Prakash Aggarwal v. Devika Aggarwal

02.06.2020

Fresh Caveat Petition received by way of assignment. It be checked and registered.

Present : Sh.Binod Aggarwal, Ld Counsel for the petitioner.

Matter has been taken up for hearing through video conferencing.

Ld Counsel for the petitioner submits that he has filed this caveat petition for having the notice in appeal filed or to be filed by the opposite party against the order dated 16.05.2020 passed by Sh. Dhirender Rana, Ld ASCJ, whereby the plaint of the opposite party was rejected on the application of the caveator under Order 7 Rule 11 CPC.

Heard. Perused.

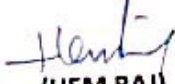
Let notice of this caveat petition be issued to the opposite party on filing PF/Speed Post with AD. Dasti be allowed as well.

At this stage, Ld Counsel for the petitioner submits that he has already sent caveat petition to the opposite party through speed post with AD. In view of the same no notice be issued. The caveat petition be placed on the appeal file whenever the appeal is filed by the opposite party so that notice may be issued to the caveator.

Copy of this order be uploaded on the website.


(HEM RAJ)
ADJ-08/CENTRAL DISTT.
TIS HAZARI COURTS, DELHI

The file be put up before Ld District Judge (HQ) for further order to place the file before the concerned court, if the court resume functioning or if the court does not resume functioning then file be put up before concerned Duty Judge on 01.07.2020.


(HEM RAJ)
ADJ-08/CENTRAL DISTT.
TIS HAZARI COURTS, DELHI